

BEFORE THE NATIONAL GREEN TRIBUNAL, (SZ) CHENNAI

O.A. No. 230 of 2021 (SZ)

K.M.Sajeevan.....Applicant

Vs

The Chief Secretary, Government of Kerala,.....Respondents

**REPORT NO. 8 FILED BY THE OTTAPPALAM MUNICIPALITY, 7<sup>TH</sup> RESPONDENT**

1. The Ottappalam Municipality has decided to remove the legacy waste in two stated from the trenching ground in two stages. The first phase is over and report has already been filed before this Hon'ble Tribunal. In the second phase 20,100 sq mts legacy has to be removed and submitted before this Tribunal that it will be complete before 31-03-2024. The said submission was made on the assumption that the legacy waste will be 3 to 4 meters below ground. But when digging it is found that it is lying 7 meters beneath the ground. Therefore, the entire waste could not be removed. A special budget was allocated for the year 2024-25 for the removal of the said legacy waste and a project report was prepared after finding that the said additional legacy waste will be about 20,303 mt.

For Ottappalam Municipality :



  
**PRADEEP. A.S**  
Secretary  
Ottappalam Municipality  
Mob No: 9188955227

2. The remaining legacy waste will be removed before 31-01-2025 and will be able to recover 1 acre 67 cents of land. It is also proposed to make the said place a bio-park. Thus, the entire area will be waste free and the said ground will be useful to the general public.
3. Therefore, it is prayed that this Hon'ble Tribunal be please to accept the above facts and grant time till 31-01-2025 for the removal of the entire legacy waste.

Dated this the 13<sup>th</sup> day of September, 2024.

For Ottappalam Municipality :



A handwritten signature in black ink, appearing to read "Pradeep A.S.", with a horizontal line extending to the right.

**PRADEEP. A.S**  
**Secretary**  
**Ottapalam Municipality**  
**Mob No: 9188955227**